

**Central Administrative Tribunal
Ernakulam Bench**

CP(C)/180/00021/2021
in OA 180/00213/2020

Monday, the 04th day of October, 2021

CORAM

**Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member**

1. T. Ramachandran, Aged 58 years, S/o M.Thomson
Retired Superintendent of Police, Excise Vigilance Officer,
Excise Department (Retired on 31.05.2019)
Residing at Sanghmitra, Badhani Lane
Akshara Nagar, Thachottukavu
Moongode P.O.,Thiruvananthapuram – 695 144
2. Amose Mammen
Aged 58 years, S/o Mammen
Retired Superintendent of Police, Crime Branch
Central Unit, Ernakulam (Retired on 30.09.2019)
Residing at CC48/1482
Rice Research Centre Road
Ponnurunni East, Vytila P.O.
Kochi – 682 019. Petitioners

(By Advocate:Mr.M.P.Ashok Kumar)

Versus

1. Ajay Kumar Bhalla,
(Age & Father's name not known to the petitioners)
The Secretary,
Ministry of Home Affairs, North Bolck
New Delhi 110001.
2. V.P Joy
(Age & Father's name not known to the petitioners)
Represented by it's Chief Secretary
Government Secretariat, Thiruvananthapuram- 695 001

3. Prof.(Dr.) Pradeep Kumar Joshi
 (Age & Father's name not known to the petitioners)
 The Chairman
 The Selection Committee
 For Selection and appointment of Indian Police Service
 Constituted under Regulation 3 of the
 IPS(Appointment by Promotion) Regulations, 1955
 Union Public Service Commission
 Shajahan Road New Delhi- 110 069.

4. Anil Kant IPS
 (Age & Father's name not known to the petitioners)
 The Director General of Police and the State Police Chief
 Police Headquarters
 Thiruvananthapuram 695 010. Respondents

(By Advocate: Mr.T.C. Krishna, Sr.PCGC for R1, Mr.Thomas Mathew Nellimoottill, Sr.PCGC for R3 and Mr.Imam Gregorius Karat(GP) for R2 & 4)

The CP(C) having been taken up on 04th October, 2021 through video conferencing, this Tribunal delivered the following order on the same day:

O R D E R (Oral)

P.Madhavan, Judicial Member

Learned counsel for the petitioner is represented by junior counsel. Counsels for the respondents are present. Counsel for the contempt respondents submits that entire selection process is over and notification is already issued. There is no purpose in continuing with the C.P(C). Hence, C.P(C) is closed.

Notice, if any, stands discharged.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

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List of Annexures

Annexure CP1 - True copy of the order dated 09.07.2020 in O.A No. 180/00213/2020 of this Hon'ble Tribunal.

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